

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

38.

**IA-2319(MB)2024 IN
C.P. (IB)/213(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES:

Bank of India

Vs.

Basavaraj Ramakant Malshette Personal
Guarantor of Rudrani Health Care
Services Limited

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Jesal Singh i/b PRM Legal, Ld. Counsel for the Financial Creditor present through VC. Mr. Shlok Parekh i/b. Mahalakshmi Ganapathy, Ld. Counsel for the Personal Guarantor present through VC. Adv. Mahee Vohra i/b Link Legal, Ld. Counsel for the Resolution Professional present through VC.
2. Ld. Counsel for the Personal Guarantor seeks time to file reply. Time granted. Counsel for the Personal Guarantor is directed to file reply to the report submitted by the RP within two weeks with a copy served upon the other side two days in advance on the next date of hearing.
3. List this matter for further consideration on **28.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)